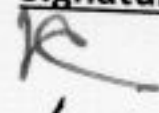
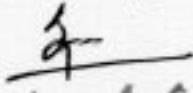
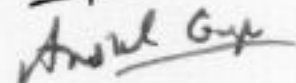


ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020

NAME OF THE COMPANY: Shamkey Cotysn Ltd

SECTION OF THE COMPANIES ACT: 391/394 of Companies Act 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Dinkar Singh	Adv	ARCIL	
2.	Zain Abbas	Adv	R.P	
3	ANSHUL GUPTA	RP	Self	

CP NO. 10/2010

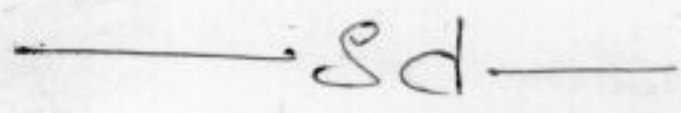
Sh. Dinkar Singh, Advocate for the ARCIL, Sh. Anshul Gupta, RP present in person and Sh. Zain Abbas, Advocate for the RP are present.

Learned counsel appearing for the petitioner states that the present petition has been transferred from the High Court, it is further contended that that the appeal which has been filed under Section 391/394 of Companies Act, 1956 is pending before the Appellate Court and strong objection was taken in the proceeding under Section 7 of IBC by the respondent on the same ground, but this Court allowed the application filed under Section 7 of IBC, therefore it is contended that the present petition has become infructuous.

Learned counsel appearing for the respondent states that the present matter is to be heard alongwith the matter listed on 27.01.2020.

Accordingly, put up on 27.01.2020.

Dated: 07.01.2020



(Justice Rajesh Dayal Khare)
MEMBER (J)